

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-210**  
**CA No.979/2020 in**  
**IB-1440(ND)/2018**

**IN THE MATTER OF:**

M/s K.K.R. India Financail Services Pvt.Ltd.  
Vs.  
M/s Kwalitiy Ltd.

...APPLICANT

...RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 14.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant	: Ms. Ami Jain, Advocate for Resolution Applicant.
For the Respondent	:
For the Intervener	:Mr. Ankur Mittal, and Ms. Jasleen Kaur, Advocates for COC Mr. Sumant Batra, Advocate for R.P.

**ORDER**

**CA- 979/C-III/ND/2020 filed IB-1440/ND/2018 :**

The matter has been mentioned by the Resolution Professional in relation to CA-979/2020. However, the hard copy of the CA is not available on record. The Registry is directed to place on record the same for further hearing on 20.2.2020.



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit

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For the Respondent

:

For the Intervener


:Mr. Ankur Mittal, and Ms. Jasleen Kaur, Advocates for COC

Mr. Sumant Batra, Advocate for R.P.

**ORDER**

Counsel for the Applicant is present. Counsel for the COC is present. Counsel for the Resolution Professional is present. As seen from the Order dated 03.2.2020, it has been recorded that no further adjournment will be granted in the matter. However, the Counsel for the Applicant submitted that senior Counsel will lead in the matter and prayed for adjournment. An opportunity in the interest of justice is granted for making submissions, failing which, appropriate order will be passed.

List on 18.3.2020.



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit